NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

I.A. No. 01/2016 IN TP No. 84/397-398/NCLT/AHM/2016 (NEW) C.P. No. 79/397-398/CLB/MB/2014(Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2016

Name of the Company:

Vrajesh V. Dave

V/s.

Bhal Hotels Pvt. Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Disgay Majanda	C.A.	R	My har
2. Apundakil	ad Jocke	R.4 &R.3	Amble
3. Hitesa Buch	PCS	Petitioners 123	Manue

ORDER

Learned PCS Mr. Hitesh Buch present for Applicant. Learned CA Mr. Divyang Majmudar present for Respondent 1. Learned Advocate Mr. Apurva Vakil present for the Respondents 2&3.

Respondents 1-3 reported no reply and no objection for the amendments prayed for in the application.

Hence, application is allowed.

Applicant is allowed to carry out the amendments within two weeks and file fair copy of the petition after serving copy on the Respondents.

List the matter alongwith TP 84/2016 on 19.12.2016.

(BIKKI RAVEENDRA BABU)

MEMBER JUDICIAL

Dated this the 27th day of October, 2016